

OFFICE OF THE DISTRICT & SESSIONS JUDGE, HISAR

ORDER

In continuation of this office order dated 19.04.2021 and in view of intensity of spread of Covid-19 pandemic in Sessions Division, Hisar, it is ordered that only urgent nature of cases i.e. bail matters, injunction applications, superdari, protection petitions and the matters involving limitation period as well as other connected matters which the Judicial Officer on duty deems fit for hearing shall be heard w.e.f. 27.04.2021 till further orders.

The remaining instructions of order dated 19.04.2021, conveyed vide Endst.No. 6814-6852 dated 19.04.2021 shall remain unchanged.

The Judicial Branch of this office is directed to entertain and receive the above mentioned cases only.

All concerned be informed accordingly.

Dated :- 27.04.2021

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District & Sessions Judge,
Hisar

ENDST. NO. 7654-89 /

DATED 27-4-2021

A copy is forwarded to the following, for information and necessary action :-

01. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
02. All the Judicial Officers posted in this Sessions Division.
03. The Superintendent of Police, Hisar and Hansi
04. The Superintendent, Central Jail-I, Hisar.
05. The Superintendent, Central Jail-II, Hisar.
06. The Superintendent, Observation Home, Hisar.
07. The District Attorney, Hisar.
08. The President, District Bar Association, Hisar.
09. The President, Bar Association, Hansi.
10. Computer Incharge, System Officer, System Assistants of this Sessions Division are directed to upload the said order on the official website.
11. The Judicial Branch/Filing Branch.

Arjun Kumar
District & Sessions Judge,
Hisar
27.4.2021